

(2012) 10 CAL CK 0032

Calcutta High Court

Case No: AST 317 of 2012 With ASTA 202 of 2012

Sri Shyam Sunder Lohkmi
Janardhan Jew Thakur, Jugal
Murti Installed and Another

APPELLANT

Vs

Paramjit Singh Sethi and Others

RESPONDENT

Date of Decision: Oct. 26, 2012

Hon'ble Judges: Joymalya Bagchi, J; Aniruddha Bose, J

Bench: Division Bench

Advocate: Monalisa Dutta, for the Appellant;

Final Decision: Dismissed

Judgement

1. The instant appeal and the application are directed against an order passed by the learned First Court on 28th September, 2012. By this order the learned First Court has directed that during the pendency of the writ petition, the Police Authorities should not call upon any of the two petitioners to attend the Police Station unless their presence is required in connection with any investigation.
2. We do not find any error in this order. Nor can we understand what prejudice is being caused to the appellants by this order.
3. In the circumstances, the present appeal and the connected application stand dismissed.
4. So far as merit of the matter is concerned, we decline to make any comment or observation in this order. It would be up to the parties to the proceeding to urge their respective points at the time of hearing of the writ petition before the learned First Court. Urgent Photostat certified copy of this order, if applied for, be supplied to the appellants as expeditiously as possible.